

**NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV: (Special Bench)**

17. C.P. (IB)/181(MB)2024

CORAM:

SHRISANJIV DUTT
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **09.07.2024**

Name of the Party: Clearwater Capital Partners Singapore
Fund Iv Private Limited
Vs
Marvel Luxury Realtors Private Limited

Section 7 of Insolvency and Bankruptcy Code, 2016

ORDER

1. Adv. Priyanka Shetty a/w Adv. Arjun Amin, Adv. Ranjit Shetty i/b Argus Partners, Ld. Counsel for the Financial Creditor present through physical mode. Adv. Amir Arsiwala a/w Vidit Divya Kumat, Ld. Counsel for the Corporate Debtor present through physical mode.
2. Ld. Counsel for both the parties submits that the settlement talks are going on between the parties and seeks time to file settlement memo. Time granted.
3. List this matter for further consideration on **02.08.2024**.

Sd/-

SANJIV DUTT
Member (Technical)
(FRK)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)